

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 714 of 2019

IN THE MATTER OF:

Mark Splendour Nonwovens Pvt. Ltd.

....Appellant

Vs.

Dakota Chemicals India Pvt. Ltd.

....Respondent

Present:

For Appellant: Mr. Saroj Kumar Singh, Advocate

For Respondent:

O R D E R

03.01.2020: The Learned Counsel Mr. Saroj Kumar Singh representing the Appellant informs that he is not ready to argue the instant Appeal.

Earlier, this Appellate Tribunal on 17.12.2019 passed the following order and directed to list the Appeal on 03.01.2020:-

“On second call also none present for the Appellant. Even on 02.12.2019, Learned Counsel for the Appellant was not present.

Learned Counsel for Respondent states that Section 9 Application is still pending before the Adjudicating Authority at Jaipur and final order regarding admission has not been passed one way or the other. If on next date also nobody appears for the Appellant, we may have to proceed to pass order on merit.”

When the matter is taken up today for hearing, the Learned counsel representing the Appellant is not ready to argue in the main appeal. As such this Appellate Tribunal deems fit it and proper to vacate the order dated 15.07.2019 in directing the Adjudicating Authority not to pass an order of Admission.

To provide an opportunity to the Appellant the matter is adjourned to **07th January, 2020** under the caption 'For Admission (After notice)'.

[Justice Venugopal M.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

[V. P. Singh]
Member (Technical)

sa/md

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